

## Insolvency and Bankruptcy Board of India



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### PRESS RELEASE

#### **Insolvency and Bankruptcy Board of India celebrates its Sixth Annual Day**

The Insolvency and Bankruptcy Board of India (IBBI) celebrated its Sixth Annual Day today. Smt. Nirmala Sitharaman, Hon'ble Minister of Finance and Minister of Corporate Affairs, graced the occasion as the Chief Guest. To commemorate its establishment, IBBI has instituted an Annual Day Lecture Series since its inception. Chief Justice (Retd.) Shri Ramalingam Sudhakar, Hon'ble President, National Company Law Tribunal and Shri Ashok Kumar Gupta, Chairperson, Competition Commission of India delivered the Annual Day Lecture this year.

2. Smt. Nirmala Sitharaman, Hon'ble Minister of Finance and Minister of Corporate Affairs noted the evolution of Insolvency and Bankruptcy Code, 2016 (IBC/Code) and its ecosystem. She applauded the outcomes of the Code in a short span of time. While appreciating the role of IBBI and Insolvency Professionals, she emphasised the need to address the challenges before the IBC ecosystem, particularly with respect to timely identification of stress, reducing delays and improving recoveries. Highlighting the objectives and important role of IBC in Indian economic framework, she stressed that we cannot afford to lose its sheen. She called upon all stakeholders to play their part in the journey ahead to realise the full potential of the Code.
3. Shri Ramalingam Sudhakar, Hon'ble President, National Company Law Tribunal while delivering annual day lecture observed contribution of all stakeholders who have been part of the successful journey of IBBI and IBC ecosystem. He mapped the journey of enactment of Code and its outcomes. He noted the objectives of the Code as enshrined in the preamble of the Code. He mentioned that stressed assets of more than Rs. 10 lakh crore have been addressed at various stages (pre and post admission) of processes under the Code. He noted that recent regulatory developments like allowing part sale of assets under CIRP, enabling entities to function as IP, etc. by IBBI are testimony to the efforts of IBBI to reduce delays and ensure value maximisation under the Code.

4. Shri Ashok Kumar Gupta, Chairperson, Competition Commission of India in his address noted the journey of economic reforms starting from 1990s to the enactment of IBC, 2016, leading to ultimate economic freedom to exit, for honest business failures. He highlighted the importance of free exit for ensuring free competition and effective resource allocation. He appreciated the outcomes of IBC in terms of behavioural changes regarding credit discipline and noted the Supreme Courts observation that with introduction of Code, defaulters' paradise is lost. He noted that IBC has changed the way society perceives business failure and its contribution in promoting entrepreneurship.
5. Shri Ravi Mital, Chairperson, IBBI while delivering welcome address highlighted the journey of last six years in terms of development of IBC ecosystem. He highlighted the thriving IBC ecosystem comprising about four thousand insolvency professionals, five thousand registered valuers, one hundred insolvency professional entities, etc. He highlighted large number of advocacy and research initiatives undertaken by the Board and thanked all the stakeholders for their contribution in the impressive journey of the Code over the last six years.
6. As part of the Annual Day celebrations, dignitaries led by Smt. Nirmala Sitharaman, Hon'ble Minister of Finance and Minister of Corporate Affairs released IBBI's annual publication, "*IBC: Idea, Impressions and Implementation*". This publication presents the thoughts and perspectives of practitioners, policymakers, subject matter experts and academicians, that elucidate and stimulate thoughts around the journey of the Insolvency and Bankruptcy Code, 2016 (Code) thus far and the road ahead. It is an attempt to contribute to the scholarly and policy discourse around insolvency law.
7. The Annual Day witnessed presence of stakeholders of the insolvency regime, namely, officers of the Government and regulatory bodies, insolvency professional agencies and registered valuer's organisations, insolvency professionals, registered values, other professionals, debtors, creditors, business leaders, academicians, and researchers. However, large number of stakeholders participated the event online.
8. Shri Jayanti Prasad, Whole Time Member, IBBI proposed a formal vote of thanks at the conclusion of the event.

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